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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI - 5.

	ORIGINAL APPLIC	ATION, NO. 818	194	
	. MISC PETITION N		(IN D.A.)
	REVIEW APPL. NO		(IN O.A.)
	CONT. PETITION	NO.	(IN O.A.)
8	ki N. D	evo	_APPLICANT(S)	·.
	VRS	•	•	
	uer von.		RESPONDENT(S)	
Ma	M. K. Choud	Ley-	_ADV OCATE FOR APPL	ICANT.
e antimo consumperador como la color de como la color de como la color de c			CON AM	
Khr.	S. Ali, Sr.	c.Gse.	ADV OCATE(S) FOR RESPONDENTS.	
U	nacionalizati, per proprieda de la composição de la compo		.	
	THE R. LEWIS CO., LANSING, MICH.	:		
OFFICE NOTE	DATE	COURT!	S ORDER	
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This application is in form and within time.

C. F. of Rs. 50/.

deposited vide

PO/BD No... Of G. S.

Pated 29.16.14

Ar. Milaton UTCC

11.11.94

Mr 8.K.Baishya for the applicant.
Mr S.Ali,Sr.C.G.S.C for the respondents.
The application is admitted. Mr Ali
receives notice for the respondents. He
shall file the memo of appearance. By
consent the application is taken up for
final hearing.

The applicant was appointed as Casual Khalasi on 14.10.1986 on consolid ted pay at the rate of 8.450/- for the duration specified in that order. He was thereafter engaged as orginary labourer on daily wage from time to time. From the table Annexure-4 it is clear that he has worked for more than 240 days in each year namely, 1987, 1988, 1989, 1990, 199 and 1992. Inr the year 1993 he had worke for 62 days is upto 31.8.1993.

T-he orders at Annexures 1 and 2 shows that the applicant was appointed as a casual worker. From the application it appears that on 14.5.92 he was appointed as work charged Khalasi in the scale

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E DATE !

COURT ORDER

,11.11.94 of 8.750-940/- on adhoc basis. That ord i has not been produced. From the particu lars given at Annexure-4 it appears tha there was a gap in service from 16.10.9 till 1.7.93. We do not know whether on 1.7.93 he was appointed again as a casu worker or as work charged Seasonal Khal si in the work charge establishment in a pay scale with usual allowances on adhoc basis against a post even purely temporary basis. The applicant has simp avered that his appointment was sometime describedas work charged Khalasi and on some occasions as work chargedlabourer. According to him he was never better than kk a casual labourer.

> It appears to us that the applican can be extended the benefit of the "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme" of Government of India which came into effect from 1.9.1993. The material date being 1.9.1993, the order dated 9.5.94 whereunder the applicant was again appointed as Work Charged Seasonal Khalasi may not necessarily come in the way of the applicant for being consider under the scheme if he was working as casual labourer on 1.9.93. Even if on 1.7.93 he was appointed as Work Charged Seasonal Khalasi on adhoc basis that would not in substance to make much of difference for his not looked upon as a casual labourer for the purpose of the scheme. The concerned authority of the respondents however, will examine the position and ascertain as to what was the nature of work of applicant on 1.9.93: if he was casual labourer he shall be entitled to be given the benefit of the scheme of he was appoin

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-ted as work charged seasonal khalasi then the authority will consider sympathetically as to whether from the natus of duty he was required to perform he could still be regarded as casual labou rer and extended the benefit of the scheme. Subject to the ascertainment of the fact as directed above about the nature of employment on 1.9.93, the respondents are directed to extend the benefit of the scheme including confer ment of temporary status upon the appl cant forthwith if he is found eligible notwithstanding the order dated 9.5.94 The authority concerned will bear in mind that the lebel under which a worker may be appointed may not be necessarily determine of his bligibil for being covered by this scheme and workers like applicant should not ordi narily be deprived of the benefit of the scheme. The authority concerned wi keep an open mind and take appropriate steps. In the light of observations made above the application is disposed of in above terms.

No order as to costs.

Vice-Chairman

Member